

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1562
ANSWERED ON:02.12.2014
CRIME AGAINST SC ST COMMUNITY
Ahmed Shri Sultan ;Meena Shri Harish Chandra

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of crimes/atrocities against women and children belonging to the Scheduled Caste (SC)/Scheduled Tribe (ST) and minority community are on the rise in the country;
- (b) if so, the details thereof and the total number of such cases reported, cases solved/unsolved, accused arrested and the action taken against the guilty, separately during each of the last three years and the current year, crime and State/UT-wise;
- (c) the effective measures taken/proposed to be taken by the Government to curb such cases along with the advisories issued to the States and the Police Departments to improve the conviction rate and ensure registration of all cases related to the SC/ST community under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act; and
- (d) the measures taken for rehabilitation of victims of such crimes/atrocities by the Government?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) & (b): As per information provided by the National Crime Records Bureau (NCRB), the specific information regarding crimes against SC/ST Women and Children is not available with the Bureau. However, a total of

LS UNSQ 1562 for 02.12.2014

33,719 cases, 33,655 cases and 39,408 cases were registered under crime committed against persons belonging to Scheduled Castes (SCs) and a total of 5,756 cases, 5,922 cases and 6,793 cases were registered under crime committed against persons belonging to Scheduled Tribes (STs) during 2011, 2012 and 2013 respectively, showing a rising trend.

(c) to (d): The Ministry of Home Affairs has sent a detailed advisory dated 01st April, 2010 on crimes against SC/ ST to all the States / UTs. The advisory on SC/ST has enumerated various steps including no delay in the registration of FIR in cases of crimes against SCs/STs, adequate rehabilitation measures of the victims of atrocities etc. The Ministry of Home Affairs in consultation with the Ministry of Social Justice and Empowerment had convened a meeting to discuss effective implementation of SC/ST PoA Act 1989 on 17th April, 2012 and 4th January, 2013 at New Delhi wherein various aspects of effective implementation of legislations concerning SC/ST were discussed.

As per provisions of the SC/ST PoA Act 1989, most of the State Governments and Union Territory Administrations have designated District Courts of Session as Special Courts for speedy trial of cases. Some of the States have also set up exclusive 189 Special Courts viz. Andhra Pradesh (23), Bihar (11), Chattisgarh (6), Gujarat (25), Karnataka (8), Kerala (2), Madhya Pradesh (43), Rajasthan (25), Tamil Nadu (4), Uttar Pradesh (40) and Uttarakhand (2);. Further SC/ST Protection Cells have also been set up in several States/UTs. Special Police stations for registration of complaints of offences against SCs and STs have been set up in States of Bihar, Chattisgarh, Jharkhand, Kerala and Madhya Pradesh. To further strengthen legislations for protection of SC/ST, the President had promulgated the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Ordinance 2014 on 04.03.2014.

The relief and rehabilitation provided under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Rule 1995 has been revised recently in June 2014. The revised amount is Rs.75,000/- to Rs. 7,50,000/- depending upon nature of offence.